

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**  
**Jammu, 29<sup>TH</sup> April, 2025.**

**S.O 112** .— In exercise of powers conferred by section 5B of the Suppression of Unlawful Acts Against Safety of Civil Aviation Act, 1982, the Government of Jammu and Kashmir with concurrence of Chief Justice of High Court of Jammu and Kashmir and Ladakh, hereby designate the Court of Principal District and Sessions Judge of each district of Union Territory of Jammu and Kashmir as Special Court for trial of offences under the said Act.

By order of the Lieutenant Governor.

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government**

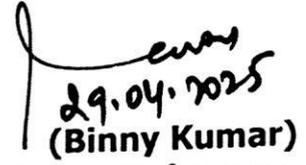
No: Law-Jud/11/2021-10.

Dated. 29-04-2025.

**Copy to the:-**

1. Ld. Advocate General, J&K.
2. Principal Secretary to the Lieutenant Governor.
3. Principal Secretary to Government, Home Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
5. Commissioner Secretary to Government, General Administration Department.
6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 18054/RG/GS dated 26-03-2025.
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Director, Archaeology, Archives and Museums, J&K.
9. All Principal District and Sessions Judges.
10. All District Development Commissioners.
11. All Sr. Superintendents of Police.
12. General Manager, Ranbir Government Press, J&K, Jammu for publication

- in an extraordinary issue of Government Gazette.
13. In-charge Website, Department of Law, Justice & PA.
  14. S.O Section, Department of LJ&PA (w. 7. s.c).
  15. Concerned file.

  
29.04.2025  
(Binny Kumar)

**Assistant Legal Remembrancer**